

BENCH-II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.(IB) No. 356/KB/2018

Present: Hon'ble Member (J), Shri M.B. Gosavi

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 20TH JULY, 2018, 10:30 A.M

Name of the Company	Intra Projects Consultants -Vs- Hari Machine Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Ratul Das

Adv for Operational
Creditors

Ratul Das
20/7/18.

1. S.K. Singh
2. Riti Basu
3. Labany Ray

Advocates on behalf
of Corporate debtors

Labany Ray
20/7/18

S.No.102 – No.356/KB/2018 – Intra Projects Consultants Vs. Hari Machine Limited.

ORDER

Ld. Counsel for the Operational Creditor is present. Ld. Counsel for the Corporate Debtor is also present.

It has been brought to our notice that corporate debtor has already permitted for initiating CIRP process in CP (IB) No.109/KB/2018 vide order dated 15th May 2018.

In view of the above, this petition is not maintainable under Section 11 of I&B Code 2016 which stands disposed of with liberty to operational creditor to file his claim before the new proceeding.



(Madan B. Gosavi)
Member (Judicial)